

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 24 (ND)/2017**

**IN THE MATTER OF:**

Erstwhile, Anil ARC Electrodes Pvt. Ltd. .... Applicant/petitioner  
Vs.  
Registrar of Companies .... Respondent

**Order under Section 252 of the Companies Act, 2016**

**Order delivered on 21.08.2017**

**Coram:**

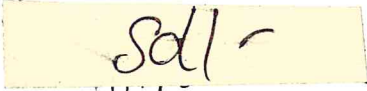
**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**


**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Shri Saurabh Kalia, Shri Palash Aggarwal,  
Advocates  
For the Respondent :  
For the ROC/RD (NR) : Shri Manish Raj, Company Prosecutor

**ORDER**

On the request made on behalf of the learned Counsel for the petitioner, hearing is deferred to 15<sup>th</sup> September, 2017 to cite law on the issue of exercise of jurisdiction under Section 252(3) on the ground of just and equitable.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

21.08.2017  
V. Sethi